

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT) CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI**

**CC No. 287/2019
CBI Vs. Rajesh Khatri**

26.8.2020

Present : Dr. Jyotsna Sharma Pandey, Ld. PP for CBI.
Shri Ajit Singh, Ld. Counsel for the accused.
Accused Rajesh Khatri has also joined through the virtual mode.

Present proceedings have been taken up through Video Conference hosted by Court Reader Shri Virender Yadav.

The matter has been listed today for the purpose of informing the Court whether the accused has been supplied all the documents filed along with the charge-sheet.

On the last date of hearing i.e. 6.8.2020, the investigating officer was directed to supply copy of e-challan to Ld. Counsel for the accused. Though the documents have been supplied but the same are stated to be incomplete prompting the accused to move an application under Section 207 Cr.PC dt. 24.8.2020 which was received from Ld. Counsel for the accused on the e-mail of the court. Accused has prayed therein for supply of deficient copies of documents stating therein that some of the documents were illegible and/or missing. A list of the incomplete /missing documents has been appended along with the application.

Ld. PP for CBI accepts the notice of the present application and submits that she will direct the IO/HIO of the case to supply copies of deficient documents to the accused. She further submits that it will take about 5-6 days to supply the deficient documents. The application is accordingly disposed off.

CC No. 287/2019
CBI Vs. Rajesh Khatri

Put up again on 7.9.2020 for scrutiny of the challan documents supplied to the accused, to be taken up through video conferencing in case physical functioning of the district courts does not resume by the next date of hearing.

**AJAY
GULATI**

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by AJAY GULATI

Date:
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(AJAY GULATI)

Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/26.08.2020

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

CC No. 268/2019

CBI Vs. Mahipal Singh and Others

26.08.2020

Present: Dr. Jyotsna Sharma Pandey, **Ld. PP** for CBI.

Sh. Amit Sharma and **Ms. Manisha Sharma**, **ld. Counsel** for **A1** Dr. Mahipal Singh, **A20** Saurabh, **A25** Abhishek Rawat, **A27** Vinod Kumar Verma, **A32** Surendra Kumar Singh, **A40** Shailesh Kumar, **A42** Saurabh Chandra, **A46** Sandeep Yadav, **A49** Ratnesh Kumar, **A51** Rahul Kumar Singh, **A52** Raghvendra Singh, **A56** Nazim Ali, **A58** Mohd Ahmad, **A65** Gaurav Patel, **A67** Brijesh Kumar, **A68** Balbeer Singh, **A69** Ashish Singh and **A75** Abhinendra Singh.

Sh. Bhuneshwar Singh, **ld. Counsel** for **A36** Shubhendra Singh, **A43** Sanjeev Singh, **A66** Dheeraj Singh and **A73** Ajaydeep Singh.

Sh. Umesh Sinha, **Ld. Counsel** for **A6** Pankaj Kumar Choudhary, **A7** Vijay Kumar Chikara, **A9** Mohd, Shayam, **A10** Nirpendra Kumar, **A11** Hashmat Ali, **A12** Anuj Kumar, **A13** Ahsan, **A14** Vipul Kumar, **A15** Vivek, **A17** Sumit Kumar, **A19** Shailendra Kumar Verma, **A21** Sanchit Kumar, **A23** Naveen Kumar Yadav, **A30** Sushmendra, **A31** Suresh Babu, **A33** Sumit Kumar, **A35** Sudhakar Singh, **A37** Shashank Singh Yadav, **A38** Sharad Kumar Yadav, **A39**, Shailesh Kumar Singh, **A44** Sanjay Singh, **A45** Sandesh Kumar, **A47** Rukampal Yadav, **A53** Pramod Kumar Patel, **A55** Nazim Ali, **A57** Noman Han, **A61** Manish Kumar Singh, **A62** Kuldeep Singh and **A71** Amaresh Singh Chauhan.

CC No. 268/2019
CBI Vs. Mahipal Singh and Others

Present proceedings have been taken up through Video Conference which has been hosted by Court Reader Sh. Virender Yadav.

The matter has been taken up in terms of Order No. 26/DHC/2020 dated 30.7.2020 issued by the Hon'ble High Court of Delhi for hearing all the matters listed before the Court.

The matter was last taken up for hearing on 4.3.2020 after which it was posted for 31.3.2020. However, on the directions of Hon'ble High Court of Delhi which were communicated to the court by Ld. District & Sessions Judge cum Special Judge, Rouse Avenue District Court on 21.3.2020, the matter was again taken up on 21.3.2020 and was adjourned for 24.4.2020. Thereafter, the matter has been adjourned vide *en-bloc* adjournment orders for 26.5.2020, 24.6.2020, 23.7.2020 and for today i.e. 26.8.2020.

The matter is at the stage of recording prosecution evidence. However, regular functioning of the courts has not resumed and the recording of evidence has not been permitted yet save in *ex-parte* matters, by the Hon'ble High Court of Delhi.

Put up for further proceedings on 14.9.2020, to be taken up through video conferencing in case physical functioning of the district courts does not resume by the next date of hearing.

**AJAY
GULATI**

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(AJAY GULATI)
Spl. Judge (PC Act),CBI-12
RADCC/New Delhi/26.08.2020